

**selection for the post of Assistant Station Director through UPSC**

5907. SHRI RAM PRASAD DESHMUKH : Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred question No. 3324 on 13th July, 1977 regarding selection for the post of Assistant Station Director through U.P.S.C. and state :--

(a) the names and the Division secured by the five persons mentioned in their graduation ;

(b) whether the minimum educational qualifications for the post of Assistant Station Director is B.A. (2nd Division);

(c) if so, the grounds for relaxation to these persons in the minimum qualification ; and

(d) whether Government would like to review their cases ?

**THE MINISTER OF INFORMATION AND BROADCASTING SHRI L. K. ADVANI :** (a) The following five persons are simple Graduates with the Divisions secured by them indicated against each :--

S.No.	Name	Division Secured
(1)	Shri Netra Singh Rawat	. III
(2)	Shri P. S. Rangachar	. II
(3)	Smt. A. Sivaraman	. I
(4)	Shri B. Thanmawia	. III
(5)	Shri Rattan Singh	. III

(b) The minimum educational Qualification prescribed for the post of Assistant Station Director is 'Degree of a recognised University or equivalent.

(c) and (d). Do not arise.

**Rent for area under Army Occupation in Jammu Division of J & K**

5908. SHRI BALDEV SINGH JASROTHA : Will the Minister of DEFENCE be pleased to state :

(a) What is the total area under the Army occupation and defence personnel Tehsil-wise, in Jammu Division of J. & K. State ;

(b) whether hundreds of landlords are not paid rent for number of years and number of such cases ; if so; whether it is under active consideration of the Ministry to make payments;

(c) whether landlords are demanding more rent which they are entitled to according to the changed circumstances; and whether it is under the active consideration of the Ministry to acquire such land

(d) whether it is also under the active consideration of the Defence Ministry to make payment for compensation to landlords whose land has since been acquired for Defence purposes, but not paid ; and

(e) if so, within what time such payment is to be made ?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :** (a) The total area of private lands in Jammu Division occupied by the Army is 12883 acres. It will not be in Public interest to give the Tehsil-wise break-up.

(b) According to available information, there are 59 cases of requisitioning where payment of rent/rental compensation is held up for want of finalisation of hiring arrangements completion of requisitioning procedures. Each such case may include one or more persons. In addition, payment of compensation for 260 acres required for certain schemes is also to be finalised. The Local Military Lands and Cantonments authorities are progressing these cases.

(c) It is a fact that the landlords are demanding more rent. Increases in rent payable for requisitioned lands are to be regulated under the provisions of the J.&K. RAIP Act 1968 and as and when rental compensations are revised by the competent civil authority under the Act, requisite payments will be arranged.

In the case of hired lands rent is being paid in accordance with the hiring agreements already entered into. It is proposed to acquire gradually all lands which are required on long term basis.

(d) and (e). About 600 acres of land has already been acquired. Payment will be made as and when the award is given by the competent civil authorities prescribed under relevant legislations.